

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION No.602

TO BE ANSWERED ON FRIDAY THE 18th NOVEMBER, 2016 /KARTIKA 27, 1938
(SAKA)

“GSKVN”

602: SHRI DEVAJIBHAI G. FATEPARA:

Will the Minister of Finance be pleased to state:-

- the basic criteria of applicant to get Income Tax benefit from Gujarat Safai Karamchari Vikas Nigam (GSKVN);
- whether any other corporation is working for Safai Karamchari in India as a State Channelizing Agency (SCA) of National Safai Karamchari Finance Development Corporation (NSKFDC) which pays income tax and if so, the details thereof;
- whether NSKFDC is exempted under section 10(26B) of the IT Act, if so, the details thereof and the reasons for not giving the same facility to GSKVN; and
- the reaction of the Government in this matter?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

- (a): Income-tax benefit can be availed by a person or an entity only under the provisions of Income-tax Act 1961. GSKVN by itself is not entitled to grant any Income-tax benefit.
- (b): At present, National Safai Karamchari Finance Development Corporation (NSKFDC) is implementing its schemes through various active SCAs. The details regarding payment of Income-tax by these SCAs is not maintained in a centralized manner.
- (c) & (d): NSKFDC is claiming exemption u/s 10(26B) of the Income-tax Act 1961. The said exemption is available to a body/institution/ association established by prescribed authorities for promoting the interests of the members of Scheduled Castes, Scheduled Tribes or backward classes. Claim of GSKVN for exemption u/s 10(26B) has also been allowed w.e.f. A.Y. 2008-09.
